

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

9. I.A. 2658/2024

I.A. 2626/2024

In

C.P. (IB)/4375(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: M/S. Mohit Minerals Ltd

VS

M/S. Takuma Energy India Pvt Ltd

**Appearance**

For Applicant : Adv. Gaurav Jalendra in both IAs

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 2658/2024**

This application has been filed by the liquidator for taking on record the report certifying the constitution of the Committee of Creditors and list of Creditors in the matter of Takuma Energy India Private Limited (In CIRP).

We note that there is no financial creditor only one Operational Creditor M/s. Mohit Minerals Limited has been mentioned as the members of the CoC. It is submitted that the constitution of CoC and list of creditors have been uploaded on IBBI website.

Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. is **allowed** and stands **disposed of**.

**I.A. 2626/2024**

This application has been filed by the IRP for replacing on record the Report for appointment of Applicant being Interim Resolution Professional as the Resolution Professional of the corporate debtor.

Ld. counsel for the RP submitted that the CoC in its first meeting held on 22.04.2024 with 100% voting has passed the resolution for appointment of the IRP as RP and also with professional fees of Rs. 1,00,000/- per month.

We, therefore, appoint **Ms. Dipti Narayan Mundra** as the RP of the corporate debtor with the professional fees of Rs. 1,00,000/- per month. I.A. is **allowed** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--- Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)